

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 122**  
**IB-567/ND/2020**

**IN THE MATTER OF:**

Radiance fluid handling equipments ... Applicant/Petitioner  
Pvt Ltd  
Vs

Rdevis Engineers Pvt Ltd ... Respondent

**Order under Section 9 of IBC.**

**Order delivered on 11.12.2020**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :

**ORDER**

On 12.03.2020, Learned Counsel for the Corporate Debtor sought and was granted ten days time to file reply. Today, none appeared, neither reply is filed. Corporate Debtor is proceeded ex-parte.

List for hearing on 18.01.2021.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (T)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**